DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 15(2) READ WITH REGULATION 13(4) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED TO THE PUBLIC SHAREHOLDERS OF R. R. CORPORATE SECURITIES LIMITED

Registered Office: 13, Ist Floor, Community Centre, East of Kailash, New Delhi -110065

Open Offer ("Offer"/"Open Offer") for acquisition of upto 8,32,000 equity shares ("Offer Shares"), representing 26% of the total issued and paid up equity share capital of R R Corporate Securities Limited ("Target"/"Target Company"/"RRCSL"),to the Public Shareholders of the Target Company by M/s RV Buildtech & Amusement Private Ltd. ("Acquirer"/ "RVBAPL").

This Detailed Public Statement (**DPS**) is being issued by the Manager to the Offer i.e., **D & A Financial Services (P) Limited**, on behalf of the Acquirer, namely, M/s RV Buildtech & Amusement Private Ltd pursuant to Regulation 13(4) as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011") pursuant to public announcement dated 22 August, 2014 ("PA"), in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulation, filed on 22 August, 2014 with Delhi Stock Exchange Limited and with the Securities and Exchange Board of India("**SEBI**") and the target company at its registered office, in terms of Regulation 14(2) of the SEBI (SAST) Regulations.

ACQUIRER,TARGET COMPANY AND OFFER

1. Information about the Acquirer

1. RV Buildtech & Amusement Private Limited (Hereinafter referred to as "RVBAPL") is a Private Limited Company incorporated with the Registrar of Companies, National Territory of Delhi and Haryana vide its certificate of incorporation dated August 19, 2011 under the provisions of Company Act, 1956. At present the Registered Office of the Company is situated at Metro Walk, Administrative Block Sector - 10, Rohini, Near Rithala Metro Station, New Delhi - 110085 India.
2. Presently, the acquirer company is engaged in the business of providing amusement & entertainment of all sorts anywhere in India or abroad to the public or private and to promote, acquire, purchase, develop and sell properties for the purpose of Amusement & Entertainment Parks & Commercial Complex and providing consultancy for setting up any business of Amusement & Entertainment.
3. The Company does not belong to any Group.
4. There is no any litigations pending against the acquirer.
5. As of the date of this DPS, the Acquirer has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
6. The Shareholding Pattern of the Acquirer Company as on date of Public Announcement are given as under:

S. No.	Name	No. of Shares	% of shareholding
	Promoters		
1.	Gian Vijeshwar	995000	99.50
2.	Robin Vijeshwar	5000	0.50
	Public	Nil	N.A
	TOTAL	**1000000**	**100**

7. The brief financials of the RV Buildtech & Amusement Private Limited are as under:

(Rs in Lacs)

Particulars	Year ended March 31, 2012 (Audited)	Year ended March 31, 2013 (Audited)	Year ended March 31, 2014 (Audited)
Total Income/Net Income	Nil	Nil	4.04
Profit After Tax	Nil	Nil	(3.77)
Earning Per Share (EPS) (In Rs)	Nil	Nil	(37.71)
Net worth	1.00	1.00	(2.77)

* Source: Balance Sheet

8. The Company's shares are not listed on any stock exchanges.
9. The Company has not acquired any shares of the target company i.e. R R Corporate Securities Limited during preceding Twelve months from the date of public announcement.
10. There is no other person/entity acting as a person acting in concert with the acquirer for the purpose of this offer.
11. Presently the acquirer and any of its directors have no relationship with the target company.

2. Sellers

2.1 Seller 1 - Mr Rajesh Mehta

1. Mr Rajesh Mehta, S/o Shri R.L Mehta is an Indian Resident residing at I-43, Lajpat Nagar -III, New Delhi - 110024. He is the Promoter of the Target Company.
2. As on the date of PA, Mr Rajesh Mehta holds 1336200 equity shares/voting rights in the Target Company representing 41.76% of the issued and paid up equity share capital capital/voting capital of the Target Company.
3. Mr Rajesh Mehta has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").

2.2 Seller 2 - Mrs. Leena Mehta

1. Mrs. Leena Mehta, W/o Mr. Rajesh Mehta is an Indian Resident residing at I-43, Lajpat Nagar -III, New Delhi - 110024. She is the Promoter of the Target Company.
2. As on the date of PA, Mrs. Leena Mehta holds 407670 equity shares/voting rights in the Target Company representing 12.74% of the issued and paid up equity share capital capital/voting capital of the Target Company.
3. Mrs. Leena Mehta has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").

3. Target Company

R R Corporate Securities Limited

1. R R Corporate Securities Limited (hereinafter referred to as "RRCSL"), was originally incorporated as Public Limited Company in the name of Narayan Walt (India) Limited on November 26, 1986 with the Registrar of Companies, Delhi & Haryana. Further the name of the company was change from Narayan Walt (India) Limited to its present name i.e. R R Corporate Securities Limited vide its fresh certification of incorporation dated September 17, 1992 with Registrar of Companies Delhi and Haryana. Presently the Registered Office of the Company is situated at 13, Community Centre, First Floor, East of Kailash, New Delhi -110065. The Company does not belong to any group as such.
2. The Authorized Share Capital of RRCSL as on March 31, 2014 is Rs 6,00,00,000, comprising of 6000000 equity shares of Rs 10/- (Rupee Ten Only) each. The issued, subscribed and paid-up equity share capital of RRCSL as on date of Public Announcement stood at Rs 3,20,00,000 comprising of 3200000 fully paid up equity share of Rs 10/- (Rupees Ten only) each.
3. There are no partly paid up shares in the Company.
4. The main object of the company comprised of carry on business of a company established with the object of financing industrial or other enterprises/business and to make loans, give guarantees and provide security to any company or other person and also to carry on the business of a hire purchase, leasing and finance company and to carry on in India or elsewhere the business of an Investment Company and to acquire, deal and hold stocks, debenture or debenture bonds.
5. RRCSL is a Non- Banking Finance Company (NBFC) registered with Reserve Bank of India as a non-accepting public deposit, having registration no. 14.00045 and Vide Certificate Issued dated 24th February, 1998.
6. The shares of "RRCSL" are listed on Delhi Stock Exchange Limited (DSE) and the shares of the target company are not traded at DSE.
7. The Brief financials of the RRCSL are as under:

(Amount in INR Lacs)

Particulars	Year ended March 31, 2012 (Audited)	Year ended March 31, 2013 (Audited)	Year ended March 31, 2014 (Audited)
Total Income/Net Income	0.42	0.38	18.64
Profit After Tax	(0.02)	(0.15)	15.61
Earnings Per Share (EPS)	(0.0006)	(0.005)	0.49
Networth	114.64	114.48	130.10

* Source - Balance Sheet

4. Details of the Offer

1. This offer is made to all the equity shareholders of Target Company other than acquirer and person belonging to promoter group to acquire up to 832000 equity shares of face value of Rs 10/- each at an offer price of Rs 5/- per equity shares ("Offer Price"), payable in cash, aggregating to Rs 4160000 /- (Rupees Forty One Lacs Sixty Thousand Only) ("Offer Size").
2. The offer shares represent 26% of the paid up equity share capital of the Target Company as on the 10th Working day (with "Working Day" as defined under the SEBI (SAST) Regulations, 2011) after the closure of the tendering period under the Open Offer("Emerging Voting Capital")
3. The Emerging Voting Capital has been computed as follows:

Particulars	Issued and Paid up Capital and Voting Rights	% of Emerging Voting Capital
Fully paid up Equity Share as on the date of PA	3200000	100
Partly paid up Equity Share as on the date of PA	Nil	Nil
Convertible instrument outstanding	Nil	Nil
Employee stock options outstanding	Nil	Nil
Emerging Voting Capital	**3200000**	**100**

4. The Offer is subjected to the following statutory approvals namely:
   (a) The Offer is subject to prior approval from Reserve Bank of India in terms of RBI Notification No. DNBS. (PD) 275/GM(AM)-2014 dated May 26, 2014 for transfer of management and control of Non-Banking Finance Company.
   (b) As on the date of Public Announcement, no approval will be required from any Bank/Financial Institutions for the purpose of this Offer, to the best of the knowledge of the Acquirer.
   (c) As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
   (d) The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.
   (e) In case of a delay in the receipt of any statutory approvals that become applicable to the offer, SEBI may, if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default, failure or neglect on the part of the Acquirer and/ or the PAC to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, permit the Acquirer and the PAC to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of time to the Acquirer to make payment of the consideration to the Public Shareholders whose Equity Shares have been accepted in the offer.
5. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations and is not a competitive bid in terms of Regulation 20 of the SEBI (SAST) Regulations.
6. The Acquirer at present have no intention to sell, dispose of or otherwise encumber any significant assets of RRCSL in the succeeding two years, except in the ordinary course of business of RRCSL . However RRCSL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of RRCSL in terms of Regulation 25(2) of the Regulations.
7. The acquisition of 26% of the paid up equity share capital of target company under this offer together with the equity shares being acquired in terms of share purchase agreement and equity shares presently held by the acquirer if any, will result in public shareholding in RRCSL being reduced below the minimum level required for the purpose of continuous listing under clause 40A of the Listing Agreement and Rule 19A of the Securities Contract Regulations/Rules ("SCRR"). Assuming full acceptance under this offer, the post offer holdings of the acquirer shall go beyond the maximum permissible non public shareholding under SCRR and in case the holding of the acquirer goes beyond the limit due to further acquisitions, the acquirer hereby undertakes to reduce their shareholding to the level stipulated in the SCRR and within the time specified therein and through permitted routes available under the listing agreement including any other such routes as may be approved by SEBI from time to time.

II. BACKGROUND TO THE OFFER

1. This Offer is made in accordance with Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011 pursuant to the entering into share purchase agreement with the sellers/promoter group of Target Company.
2. The Acquirer, the Seller 1, Seller 2 (together" **Sellers**") have entered into the share purchase agreement, pursuant to which and subjected to the satisfaction or waiver, if applicable, of the conditions contained in the SPA, the Sellers have agreed to sell, and the Acquirer has agreed to purchase in cash 1743870 equity shares of the total issued and paid up equity share capital of the company at a price of Rs 2/- (Rupees Two Only) per equity shares representing approximately 54.50% of the total paid up equity share capital of the Target Company (the "**Sale Shares**") from the Sellers as follows:
   1. 1336200 Equity Shares representing 41.76% of the Emerging Voting Capital of the Target from Seller 1.
   2. 407670 Equity Shares re presenting 12.74% of the Emerging Voting Capital of the Target from Seller 2.
   3. Mode of Payment: The Offer Price is payable in cheque in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.
   4. The Acquirer is interested in taking over the management and control of RRCSL. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the offer. Further after successful completion of takeover, the acquirer propose to take steps to change the object clause of the target company after getting approval from shareholders under the relevant provisions of the Companies Act, 1956 and any other applicable act and propose to carry on the business of hire purchase, leasing and finance company and to carry on in India or elsewhere the business of an Investment Company and to acquire, deal and hold stocks, debenture or debenture bonds.

III. SHAREHOLDING AND ACQUISITION DETAILS

The current and proposed shareholding of the acquirer in target company and the details of their acquisitions are as under:

Details	Acquirer		PAC	
	Number of Equity Shares	%*	Number of Equity Shares	%*
Shareholding as of the date of Public Announcement	Nil	Nil	Nil	Nil
Shares acquired between the PA date and the DPS date	Nil	Nil	Nil	Nil
Shares proposed to be acquired through share purchase agreement	1743870	54.50	Nil	Nil
Shares proposed to be acquired under this offer	832000	26.00	Nil	Nil
Post Offer Shareholding*	2575870	80.50	Nil	Nil

(1) Computed on the basis of the Emerging Voting Capital.

(2) Assuming full acceptance in the Offer.

The Directors of acquirer as on the date of this DPS does not hold any equity shares of the target company.

IV. OFFER PRICE

1. The Equity Shares are listed on The Delhi Stock Exchange Limited. The Equity Shares on DSE are not traded, in terms of the SEBI (SAST) Regulations.The trading turnover in the Equity Shares based on the trading volumes on the DSE for the period from August 2013 to July, 2014 i.e. 12 calendar month preceding August 2014, the month in which the PA was issued as given below:

Name of the Stock Exchange	Total number of equity shares traded during the 12 calendar months prior to the month of PA i.e August 2013 to July 2014	Total Number of Listed Shares	Annualized Trading turnover (as % of total equity shares listed)
DSE	Nil	3200000	-

2. The Offer Price of Rs 5/-(Rupees Five Only) per Offer Share is justified in terms of Regulations 8(2) of the SEBI (SAST) Regulations, being the highest of the following parameters:

	Details	Rupees
a.	The Negotiated Price	Rs. 2.00
b.	The Volume Weighted average price paid or payable for acquisition, by the Acquirer or PAC during the fifty two weeks immediately preceding the date of PA	Nil
c	The Highest Price paid or payable for any acquisition by the Acquirer or PAC during the twenty six weeks immediately preceding the date of the PA	Nil
d	The volume weighted average market price of Equity Shares of the Target Company for a period of sixty trading days immediately preceding the date of the PA as traded on Bombay Stock Exchange Limited.	NA
e	The price determined by taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	Rs 2.43

Note: The offer price would be revised in the event of any corporate action like bonus, splits etc: where the record date for effecting such corporate action falls within 3 Working Days prior to the commencement of the tendering period in the offer

* Mr M K Bhatt, Chartered Accountant (Membership No. 088652) Partner of M K Bhatt & Co., having office at 302, Triveni Complex, E-10-12, Jawahar Park, Laxmi Nagar, Delhi-110092 has valued the equity shares of target company on the basis Net Asset Value, Profit earning Capacity Value and Market Value and calculated the fair value per share is Rs 2.43 per share.

3. The Acquirer may revise the Offer Price at its discretion or pursuant to any acquisition by the Acquirer at a price which is higher than the Offer Price at any time prior to 3 Working Days prior to the commencement of the tendering period under the Offer. In the event of such a revision, the Acquirer shall, (i) make a corresponding increase to the escrow amounts, as more particular set out in Part V - Financial Arrangements of this DPS below, (ii) make a public announcement in the same newspapers in which the DPS is to be published, and (iii) simultaneously with such announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such a revision.

V. FINANCIAL ARRANGEMENTS

1. The Acquirer has adequate resources to meet the financial requirements of the Offer. The Acquirer has made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 2011. The acquisition will be financed through Internal / personal resources and no borrowings from banks / FIs etc., is being made.
2. Assuming full acceptance, the total requirement of funds for the Offer would be Rs. 41,60,000 (Rs Forty One Lacs Sixty Thousand Only). In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirer have open an Escrow Account with Axis Bank having its branch office at Green Park, New Delhi and has deposited Rs. 1100000/- (Rs Eleven Lacs Only) being more than 25% of the total consideration payable to the shareholders under the Open Offer.
3. In terms of Regulation 17(10)(e), in case of non-fulfillment of obligations by the Acquirer, the Manager to the Offer shall ensure realization of escrow amount by way of foreclosure of deposit.
4. The Acquirers have entered into an escrow agreement (the "**Escrow Agreement**") with Axis Bank , having its Registered Office at Trishul, 3rd Floor, Opp Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad, Gujarat-380006 (the" **Escrow Agent"**) and the Manager to the Offer, pursuant to which the Acquirer have deposited an amount aggregating to Rs 1100000/- (Rupees Eleven Lacs Only) in cash, being more than 25% of the Offer Size ("**Cash Escrow**"), in the escrow account opened with the Escrow Agent ("**Escrow Account"**).The Cash Escrow constitutes the escrow account in terms and subjected to the conditions set out in the Escrow Agreement.
5. M/s Ajay Chawla & Associates, Chartered Accountant, have wide their certificate dated 22.08.2014 , based on the information/records/unaudited financial statements, certified that the Acquirer has net worth of Rs 96,21,166/- (Rupees Ninety Six Lacs Twenty One Thousand One Hundred Sixty Six Only) which is adequate resources and capability to meet its financial obligation under the Offer.
6. The Acquirer has duly empowered M/s D & A Financial Services (P) Limited, Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
7. The Manager to the Offer, M/s D & A Financial Services (P) Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI Statutory Approvals / Other Approvals Required For the Offer

1. The Offer is subject to prior approval from Reserve Bank of India in terms of RBI Notification No. DNBS. (PD) 275/ GM(AM)-2014 dated May 26, 2014 for transfer of management and control of Non- Banking Finance Company.
2. As on the date of Public Announcement, no approval will be required from any Bank/Financial Institutions for the purpose of this Offer, to the best of the knowledge of the Acquirer.
3. As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
4. The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.
5. In case of a delay in receipt of any statutory approvals that become applicable to the offer, SEBI may if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default , failure or neglect on the part of the Acquirer and/or the Pac to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, 2011, permit the Acquirer to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of the time to the Acquirer to make payment of the consideration to the public shareholders whose shares have been accepted in this offer.
6. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, in the event that the approvals that become applicable after the date of DPS, are refused, the acquirer shall has the right to withdraw the offer. In the event of such a withdrawal of the offer, the acquirer (through the manager) within 2 workings days of a such withdrawal make a public announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011.

VII. TENTATIVE SCHEDULE OF OFFER

S. No	Activity	Days & Dates
1.	**Date of Public Announcement**	**Friday, August 22, 2014**
2.	Date of Publication of Detailed Public Statement	Friday, August 29, 2014
3.	Filing of the Draft letter of Offer to SEBI	Friday, September 05, 2014
4.	Last Date for a competitive offer(s)	Friday, September 19, 2014
5.	**Identified Date***	**Tuesday, September 30, 2014**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Friday, October 10, 2014
7.	**Last Date for revising the Offer Price/ number of shares**	**Tuesday, October 14, 2014**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Wednesday, October 15, 2014
9.	Date of Publication of Offer Opening Public Announcement	Thursday, October 16, 2014
10.	**Date of commencement of Tendering Period (Offer Opening date)**	**Friday, October 17, 2014**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Wednesday, November 05, 2014**
12.	Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account.	Thursday, November 20, 2014

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

VIII. PROCEDURE FOR TENDERING OF SHARES IN THE CASE OF NON RECEIPT OF LETTER OF OFFER

1. All public shareholders, whether holding Equity Shares in dematerialized form or physical form, registered or unregistered, are eligible to participate in this Offer at any time during the tendering period of this offer.
2. The Letter of Offer specifying the detailed terms and conditions of this offer along with the Form of Acceptance -cum-Acknowledgement ("**Form of Acceptance**") will be mailed to all the public shareholders whose name appeared on the register of members of the Target Company as at the close of business hours on the Identified Date i.e Tuesday, September 30, 2014.
3. The Public Shareholders who wish to tender their Equity Shares pursuant to this Offer will be required to communicate their acceptance in the form and manner specified in the Letter of Offer to the Registrar to the offer M/s Beetal Financial & Computer Services Pvt. Limited in accordance with the instructions contained in the Letter of Offer and Form of Acceptance. Applicants, who cannot hand deliver documents at the collection centers, as will be mentioned in the Letter of Offer, may send such documents by registered post or by courier, at their own risk and cost, to the Registrar to the Offer..
4. In case of the Equity Shares held in dematerialized form, the Depository Participant ("DP") name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledge by the DP for transferring the Equity Shares, as per the instruction given below:

Depository Participant Name	**SMC Global Securities limited**
DP ID	**IN303655**
Client ID	**10004208**
Account Name	**R R CORPORATE SECURITIES LTD OPEN OFFER ESCROW ACCOUNT**
Depository	**NSDL**

It is the sole responsibility of the public shareholders to ensure credit of their respective Equity Shares in the depository account above, prior to the closure of the offer.

Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") have to use inter-depository delivery instructions slip for the purpose of crediting their equity shares in favour of the special depository account with NSDL.

5. Public Shareholders who are holding Equity Shares in the physical form and who wish to tender their respective Equity Shares in the offer are required to submit the duly signed Form of Acceptance addressed to the Registrar to the Offer together with the Original Share Certificate(s), valid transfer deed(s), and such other documents as may be specified in the Letter of Offer and the Form of Acceptance, either by hand delivery on weekdays or by registered post, so as to reach the Registrar to the Offer on or before the closure of the tendering period i.e not later than **Wednesday, November 05, 2014** in accordance with the instruction specified in the Letter of Offer and the Form of Acceptance.
6. Person who have acquired Equity Shares but whose name do not appeared in the register of members of the target company as on Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified date, or those who have not receive the Letter of Offer, may also participate in this offer by submitting an application on plain paper giving details regarding their Offer as set out in the PA, this DPS and the Letter of Offer, which may be obtained from the SEBI's Website (**www.sebi.gov.in**) or from Beetal Financial & Computer Services Pvt. Limited.

The detailed procedure for tendering the Equity Shares in this Offer will be available in the Letter of Offer.

IX Other Information

1. The Directors of the Acquirer accept full responsibility for the information contained in the PA and this DPS (other than such information that has been sourced from public sources or provided and confirmed by the Target Company and shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations.
2. The Acquirers has appointed Beetal Financial & Computer Services Pvt. Limited as Registrar to the Offer. Address **Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi - 110062**.Tel nos.: 29961281-82, Fax No.: 29961284, Email: **beetal@rediffmail.com**, Contact person: Mr. Punit Mittal.
3. This DPS and the PA would also be available on SEBI's Websites (**www.sebi.gov.in**).
4. The Acquirer reserves the right to withdraw the Offer pursuant to Regulation 23(1) of the SEBI (SAST) Regulations, 2011. Any such withdrawal will be notified in the form of a public announcement in the same newspapers in which this Detailed Public Statement appears.
5. The withdrawal of shares will be available only for the Share certificates/ Shares that have been received by the Registrar to the Offer or credited to the Special Depository Escrow Account.
6. The intimation of returned shares to the Shareholders will be sent at the address as per the records of Depository.
7. If there is any upward revision in the Offer price has been made, an acquirer may make upward revisions to the offer price, and subject to the other provisions of these regulations, to the number of shares sought to be acquired in the open offer, at any time prior to the commencement of the last three working days before the commencement of the tendering period.

Manager to the Offer	Registrar to the Offer
D & A FINANCIAL SERVICES (P) LIMITED 13, 2nd Floor. Community Centre, East of Kailash, New Delhi - 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; E-mail: dafspl@gmail.com Contact Person: **Mr. Priyaranjan** **SEBI Rgn No.: INM000011484**	**Beetal Financial & Computer Services Pvt. Limited** Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062 E-Mail: beetalrta@gmail.com Tel. Nos.: 29961281-82, Fax No.: 29961284 Contact Person: : **Mr. Punit Mittal** **SEBI Regd. No. INR000000262**

Issued on behalf of the Board of Director of Acquirer by Manager to the Offer

Place : New Delhi
Date : August 28, 2014